

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

Item No. 11
(IB)-1431(PB)/2019

IN THE MATTER OF:

Axis Bank Ltd.

.... Applicant/petitioner

v.

Payne Realtors Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)

Order delivered on 20.02.2020

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S.K MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

ORDER

IA-1346(PB)/2020

Report placing on record the minutes of first CoC meeting with e-voting result wherein the IRP Mr. Mahender Khandelwal is confirmed as RP with 100% voting share. Copy of minutes and Form-AA and voting result is placed on record subject to all just exceptions. The office is directed to maintain the record and put up the same before the bench at the time of final disposal.

IA-1346(PB)/2020 stands disposed of.

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

Sd/-

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

20.02.2020
Ritu Sharma